

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 619/2016  
WITH  
CP NO. 217/2016  
RT CA (CAA) No. 117/Chd/Hry/2017**

In the matter of scheme of amalgamation of:

M/s. Covidien Healthcare India Pvt. Ltd. ... Applicant/Transferor Co.

With

M/s. India Medtronic Pvt. Limited. ...Non-Applicant/Transferee Co.

Present: - Mr. Rohit Khanna, Mr. Dheeraj Nair, Mr. Raghav Kapoor  
and Mr. Kunal Chaturvedi, Advocates for Applicant-  
companies.

Mr. D.K. Singh, Official Liquidator, Chandigarh.

The Official Liquidator seeks only a week's time to file reply  
to C.A. No. 619/2016 in which a specific prayer was made by the  
petitioner for seeking exemption from filing a separate application by the  
Transferee-Company.

List the matter on 10.08.2017. The response by the Official  
Liquidator, if any, be filed by 09.08.2017 with copy advance to the  
counsel opposite.

*Sd/-*  
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(Justice R.P. Nagran)  
Member (Judicial)

August 03, 2017  
Saini